

IN THE HIGH COURT OF JHARKHAND AT RANCHI
B. A. No. 3838 of 2020

2/09.07.2020 So far as defect no. 5 (e) is concerned, learned counsel for the
petitioner undertakes to remove the same, once the situation normalizes.
Call for the case diary and put up this case after the receipt thereof.

(Rongon Mukhopadhyay, J)

R. Shekhar